

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4734
ANSWERED ON:25.08.2010
YAMUNA EXPRESSWAY PROJECT
Saroj Smt. Sushila

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has provided necessary clearance for construction of Yamuna Expressway Project;
- (b) if so, the details thereof;
- (c) whether the Government is aware of environmental damage caused by felling of trees around Taj Mahal under the project;
- (d) if so, whether the Government has taken any action thereon;
- (e) if so, the details thereof;
- (f) whether order of the Hon'ble Supreme Court is being complied with by the State Government of Uttar Pradesh in construction at 'Taj Trapezium' area; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) and (b) The Yamuna Expressway Project, Uttar Pradesh, of M/s Jaiprakash Associates Limited, Noida, District Gautam Budh Nagar having a length of 165 km, was accorded Environmental Clearance (EC) on 11.04.2007 under the provisions of the Environmental Impact Assessment Notification 2006.
- (c) to (e) The aforesaid EC stipulated a condition for obtaining necessary clearance under Forest (Conservation) Act 1980 for the diversion of forest land falling under the road section. The proposal for diversion of forest land was accorded clearance by the Regional Office (Central Region), Lucknow on 20.11.2009 for the purpose.
- (f) and (g) The above EC also stipulated adherence to all conditions of Taj Trapezium Zone (TTZ) Authority and also the orders of the Hon'ble Supreme Court with regard to TTZ.